

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal 184/2017

In the matter of :

Hasan Estates (P) Ltd

..PETITIONER

SECTION :

Under Section 252 (3)

Order delivered on 10.4.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)
V.K. Subburaj,
Hon'ble Member (Tech.)

For the Petitioner /Op. Creditor : Mr. Anurendra kr. Rai, Co. Secy.
For the Respondent/Corporate Debtor :-


For the Intervener :


ORDER

Learned authorized representative for the Appellant is present. It is represented by the Ld. AR that reply of respondent ROC as well as Income tax Department in this matter have been duly communicated to him. From the perusal of record of this Tribunal, it is seen that reply of ROC is available, whereas the observations of Income tax Department are not available.

The Bench Officer is directed to check and up-date the records of this Tribunal in this connection on or before the next date of hearing which is fixed on 10.5.2018.

Post the matter for enquiry on 10.5.2018.


(V.K. SUBBURAJ)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
10.4.2018